

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 18

IA 1200/2020 in C.P. (IB)/1015(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 22.04.2024

NAME OF THE PARTIES: SHAILEN S GALA V/s MS MAYURPANKH
FINE BUILDERS PRIVATE LIMITED

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1200/2020 in C.P. (IB)/1015(MB)2019

- 1) Mr. Vinod Kothari, Ld. Counsel for the Applicant is present. None present for the Respondents when the matter is called out.
- 2) Ld. Counsel for the Applicant submits that Resolution Plan in the present case is pending for adjudication before the Bench and if the said Plan is approved; the present Interlocutory Application has to be prosecuted by the Successful Resolution Applicant in terms of the approved Resolution Plan;

thus, the Counsel for the Applicant prays for an adjournment in the present matter.

3) At request, stand over to 14.05.2024, for further consideration and hearing.

In the meantime, Respondents shall file and place on record Affidavit in Replies, well before the adjourned date thereby duly serving copies thereof to the other side well in advance.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare